

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: DATED, 2nd January, 1987.

NOTIFICATION
(INCOME-TAX)

No. 7094 (F.No.176/86/86-ITA.1): In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Temple of Bhagwan Parshwanath situated at Bhadrawati (Distt. Chandrapur), Maharashtra" to be a place of public worship of renown throughout the state of Maharashtra for the purpose of the said clause.

(K.K. TRIPATHI)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Nagpur with reference to his letter No.Tech/10(23C)(iv)/JSPST/86-87 dated, 4-12-1986. He is requested to checkup the position regarding the utilisation of donations received in this behalf by obtaining relevant accounts from the trustees of Jain Shvetambar Mandal, Bhadrawati every year.
2. All other Commissioners of Income-tax.
3. All Chambers of Commerce in the state of Maharashtra.
4. Comptroller & Auditor General of India, New Delhi.
5. The Secretary, Shri Jain Shvetambar Mandal, Bhadrawati, (Distt. Chandrapur), Maharashtra. He should maintain separate accounts in respect of the donations received in this behalf.

(Mrs.V. RAMAKRISHNAN)
SECTION OFFICER.